

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

U.A. NO.2528/89

New Delhi this the 12th day of May, 1994.

Shri Justice V.S. Malimath, Chairman.

Shri P.T. Thiruvengadam, Member (A).

Shiv Kumar,  
High Commissioner of India,  
Port-of-Spain  
C/o Ministry of External Affairs  
Government of India  
South Block  
New Delhi-110011.

Petitioner.

By Advocate Ms. Kiran Singh, proxy for  
Shri D.C. Vohra.

Versus

1. Union of India  
Through the Foreign  
Secretary Government of India  
Ministry of External Affairs  
South Block  
New Delhi-110011
2. Head of Mission  
High Commission of India  
Port of Spain (Trinidad &  
Tobago) C/o Ministry of Affairs  
South Block  
New Delhi-110011

Respondents.

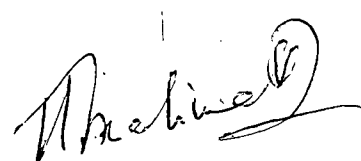
None for respondents.

ORDER (ORAL)

Shri Justice V.S. Malimath.

Ms Kiran Singh appearing for Shri D.C. Vohra submits that the petitioner has since secured relief and that, therefore, this petition is not pressed. It is accordingly dismissed. No costs.

P. T. Thiruvengadam  
(P.T. THIRUVENGADAM)  
MEMBER (A)

  
(V.S. MALIMATH)  
CHAIRMAN